CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 208/2002 in OA 107/2001

New Delhi this the 15 day of October, 2002 Hon ble Mrs. Lakshmi Swaminathan, Vice Chairman(J). Hon ble Shri V.K. Majotra, Member (A).

Union of India

Review Applicant.

R.G. Mathur

<u>Versus</u>

... Respondent.

ORDER (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

A perusal of the review application filed by the respondents shows that what they are attempting to do is to re-argue the issue which has already been heard and dealt with by the Tribunal in its order dated 20.3.2002, namely, whether in this case it was necessary to consult the UPSC In the circumstances, as the review application or not. does not come within the ambit of the provisions of Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985, the same is rejected.

Apart from the above, the RA which has been filed 2. on 29.5.2002 is also barred by limitation as the Trib-unals order is dated 20.3.2002.

(V.K. Majotra) Member (A)

(Smt. Lakshmi Swaminathan)

Vice Chairman (J)

'SRD'